## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA NO. 1121 OF 2018 IN DFR NO. 2742 OF 2018

Dated: 16<sup>th</sup> August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

Clean Max Power Projects Pvt. Ltd & Ors. .... Appellant(s)

Versus

Bangalore Electricity Supply Co. Ltd. & Ors .... Respondent(s)

Counsel for the Appellant(s) : Ms. Princy Ponnan

Counsel for the Respondent(s) : -

# ORDER IA No.1121 of 2018 (Application for Urgent listing)

Learned counsel, Ms. Princy Ponnan, appearing for the Appellant submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

### DFR No. 2742 OF 2018

Registry is directed to number the appeal and list the matter for admission after curing the defects on **22.08.2018**, as requested.

List the matter on <u>22.08.2018</u>.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr